

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1400**  
**ANSWERED ON 06.12.2024**

**K-RAIL SILVERLINE PROJECT IN KERALA**

1400. SHRI HARIS BEERAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government has taken any final decision on the technical and administrative sanction for K-Rail project in Kerala;
- (b) if so, the details thereof;
- (c) whether Government is aware of the delay that occurred in issuing permission/No Objection Certificate in the case of the K-Rail Silverline Project; and
- (d) if so, Government's stand in this regard?

**ANSWER**

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): Silver Line from Thiruvananthapuram to Kasaragod in Kerala has been identified by Kerala Rail Development Corporation Limited (KRDCL), a Joint Venture company of State Government of Kerala (51%) and Ministry of Railways (49%) for development. After survey, KRDCL has submitted Detailed Project Report (DPR) of the Project. There are many deficiencies in the DPR. Therefore, KRDCL has been advised by Southern Railway to address those deficiencies and prepare revised DPR as per the latest technical standards such as adoption of Broad Gauge, integration with existing IR network at suitable points, flatter ruling gradient, provision of KAVACH, electrification with 2x25 kV, proper drainage scheme for yards and sections, addressing environmental concerns during construction and operation etc. The project is not yet sanctioned.

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